

## BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.41/KB/2013

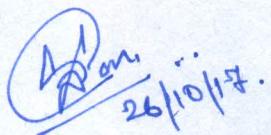
**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>th</sup> October 2017, 10.30 A.M**

Name of the Company	IVRCL Limited -Versus- IOT Utkal Energy Services Ltd & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anirban Ray,  
 2. Arup Nata Bhattacharya.  
 3. Sayani Das.  
 4. Anshita Lal Chatterjee

for Petitioner.

  
Anirban Ray  
26/10/17

Ratnauko Banerjee, Sr Adv.)  
 K.R Thakkal, Adv.  
 Kuldip Mullick, Adv.  
 Aiman Abdullah, Adv.  
 Paromita Banerjee, Adv.

Respondent

Paromita Banerjee  
26.10.17

P.T.O.

**ORDER**

Ld. Counsel for the petitioner and the respondents are present.

It appears that Hon'ble Supreme Court in Civil Appeal No. 10207 of 2017 has stayed the order passed by the Hon'ble NCLAT. It is also on record that the order passed by this Bench in C.A.No. 552/2013 on 20/12/2016 thereby partially allowing the Company Appeal for inclusion of the name of Shri Jatin Jamandas Mavani as respondent no. 10. This order was challenged before the Hon'ble NCLAT in Appeal No. 25/2017 and appeal was allowed by order dated 29/03/2017 and Hon'ble Supreme Court has stayed the above order of NCLAT.

In view of the pendency of the appeal before the Hon'ble Supreme Court the C.P. No. 41/2013 is adjourned sine die with liberty to mention by either party.

*Sd*

(Jinan K.R.)  
Member (J)

*Sd*

(Vijai Pratap Singh)  
Member (J)